Compliance Report

In

Original Application No. 359/2022

Rafhat Naeem Siddiqui

Versus

State of Uttar Pradesh

Order Date – 23.05.2022

Filed on Behalf of:
Uttar Pradesh Pollution Control Board

1. **Background**

Hon'ble NGT passed order on 23.05.2022 in O.A. No. 359/2022 in the matter of Rafhat Naeem Siddiqui Vs State of U.P. and relevant paras of the Order dated 23.05.2022 are reproduced below: -

1. The Hon'ble NGT(PB), New Delhi order dated 23/05/2022 mentioned that Mr. Rafhat Naeem Siddiqui, Advocate resident of village Arjupura Rani, Pargana and Tehsil Nagina, District Bijnor has sent present letter petition complaining that persons named in the letter petition have leased out their land in favour of Mohd. Akram brick kiln owner for mining of soil from agricultural land who has indulged in illegal mining of soil up to the depth of 8 feet and has also illegally mined soil from part of the land of applicant by digging one and half meters wide twenty five meters long and eight feet deep North to South trench in agricultural field due to which land of the applicant has become uncultivable for sowing Paddy and Sugarcane crops and he is facing difficulties in cultivating his land despite filling of sand to reclaim the same.

2. In view of the averments made in the application, it would be appropriate to have a factual and action taken report from a Joint Committee comprising of State PCB and District Magistrate, Bijnor. State PCB will be the Nodal agency for coordination and compliance. The Joint Committee may meet within four weeks, undertake site visits, look into the grievances of the applicant and take requisite action by following due process of law. Factual and action taken report particularly with reference to loss of top soil from agricultural field, ambient air quality, impact on flora and fauna and compliance with directions in order dated 17.02.2021 passed by Tribunal in O.A No. 1016/2019 titled as Utkarsh Panwar Vs. Central Pollution Control Board and others may be furnished within two months by e-mail at judicial-ngt@gov.in

AEE, UPPCB Bijnor. R.O N.O DAO

2. **Action taken by the Joint Committee:**

In compliance of Hon'ble NGT order dated 23/05/2022 a Joint Committee was constituted by District Magistrate, District Bijnor vide office order No.-384/N-43/General-2022 dated 08-07-2022 (annexed as **Annexure-1**), comprising following officers: -

1. SDM, Nagina, District-Bijnor.
2. Mining Inspector, Bijnor.
3. District Agriculture Officer, Bijnor.
4. Regional Officer, U.P. Pollution Control Board, Bijnor

Joint inspection was carried out on dated 23.07.2022 by the Joint Committee in presence of complainer Mr. Rafhat Naeem Siddiqui and Mr. Mohammad Akram, representative of said brick kiln M/s Milansar Brick Works, Village-Abbul Khairpur, Tehsil-Nagina, District-Bijnor. Detailed report is as below:

- The brick kiln M/s Milansar Brick Works, Village-Abbul Khairpur, Tehsil-Nagina, District-Bijnor presently run by Mr. Mohd Akram is established/operated since 2008. The brick kiln was found non-operational at the time of inspection due to off-season/ rainy season, due to which ambient air quality and stack monitoring of brick kiln could not be done. The air consent issued by UPPCB to the brick kiln was valid up to 31.07.2021. A notice was issued by UPPCB to the brick kiln to obtain the Consent to operate vide letter no.-377A/M-15/Bijnor-2022 dated-02.07.2022, which is enclosed (As **annexure-2**).
- Presently, the said brick kiln has applied online application on dated 25.07.2022 for obtaining consent to operate (CTO) from UPPCB, which is under consideration. The brick kiln is not located within NCR & ten-kilometre radius of non-attainment city.

AEE, UPPCB Bijnor. R.O. DAO

- As per notification dated-22.02.2022 issued by Ministry of Environment, Forest and Climate Change, Government of India, **(Annexure-3),** It is mentioned in notes point no. "2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of (a) one year in case of kilns located within ten-kilometre radius of non-attainment cities as defined by Central Pollution Control Board (b) two years for other areas. Further, in cases where Central Pollution Control Board/State Pollution Control Boards/Pollution Control Committees has separately laid down timelines for conversion, such orders shall prevail."
- In the financial year 2021-22, M/s Milansar Brick Works, Village-Abbul Khairpur, Tehsil-Nagina, District-Bijnor has deposited regulation fee of total Rs.1,65,350/- for soil excavation for 20 paya (Challan dated 08-11-2021 enclosed as **Annexure-4)**. The Secretary, Environment, Forests and Climate change, UP Govt. vide letter number 446/81-7-2020-39(Parya)/2014 TC-1 dated 01.05.2020 (Letter enclosed as **Annexure-5)**, it has been mentioned that- "The process of excavating ordinary soil by hand operation or by hand operation for making bricks and pottery shall not come under mining operations, provided that the depth of the pits resulting from such excavation or mining shall not exceed 2 meters."
- It has been found during joint inspection that soil has been excavated from the side of the land of Mohd. Rafhat Naeem up to 18 meters in length in Gata no.-12, village Abbul Khairpur and 05 meters in length in Gata No.-15 Village-Abbul Khairpur, whose depth is 4.5 feet in both Gata numbers. No excavation was found during inspection in gata no.-35mi village Said Alipur, Tehsil-Nagina, District-Bijnor.

- It has been found during joint inspection that the complainant's agriculture land has been affected by mining of about 4.5 feet deep in the agricultural land of other farmers which is located adjacent the agricultural land of the complainant Mr. Rafhat Naeem Siddiqui. (Photograph attached as **Annexure-6).**

3. Observations of the Joint Committee:

i. In compliance of notification dated-22.02.2022 issued by Ministry of Environment, Forest and Climate Change, Government of India, the said brick kiln should be converted into zig-zag technology within 02 years from the date of notification.

ii. Brick kiln should not be operated till it gets the valid consent to operate from UPPCB.

iii. Ambient and stack Monitoring will be done by UPPCB during operational condition of brick kiln.

iv. Provision should be made by brick kiln owner to ensure no soil erosion from nearby land, for which permission of soil excavation is not provided. Same may be verify by Revenue department/Mining department/Agriculture department.

Report is being submitted for kind perusal and necessary action.

S. No.	Name	Designation	Signature
1	Shailendra Kumar	SDM, Nagina, District-Bijnor.	
2	Avdhesh Mishra	District Agriculture Officer, Bijnor.	
3	Brijesh Kumar Gautam	Mining Inspector, Bijnor.	
4	B.K. Singh	Regional Officer, U.P. Pollution Control Board, Bijnor.	
5	Mahir Husain	Assistant Environment Engineer U.P. Pollution Control Board, Bijnor.	

Annexure-01

-:कार्यालय-आदेश:-

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर ओ0ए0 संख्या-359/2022 रफअत नईम सिद्दीकी बनाम उत्तर प्रदेश राज्य में पारित आदेश दिनांक-23.05.2022 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके मुख्य अंश निम्नवत् है :-

1. "Mr. Rafhat Naeem Siddiqui, Advocate resident of village Arjupura Rani, Pargana and Tehsil Nagina, District Bijnor has sent present letter petition complaining that persons named in the letter petition have leased out their land in favour of Mohd. Akram brick kiln owner for mining of soil from agricultural land who has indulged in illegal mining of soil up to the depth of 8 feet and has also illegally mined soil from part of the land of applicant by digging one and half meters wide twenty five meters long and eight feet deep North to South trench in agricultural field due to which land of the applicant has become uncultivable for sowing Paddy and Sugarcane crops and he is facing difficulties in cultivating his land despite filling of sand to reclaim the same.

2. In view of the averments made in the application, it would be appropriate to have a factual and action taken report from a Joint Committee comprising of State PCB and District Magistrate, Bijnor. State PCB will be the Nodal agency for coordination and compliance. The Joint Committee may meet within four weeks, undertake site visits, look into the grievances of the applicant and take requisite action by following due process of law. Factual and action taken report particularly with reference to loss of top soil from agricultural field, ambient air quality, impact on flora and fauna and compliance with directions in order dated 17.02.2021 passed by Tribunal in O.A No. 1016/2019 titled as Utkarsh Panwar Vs. Central Pollution Control Board and others may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

A copy of this order, along with a copy of the complaint, be forwarded to the State PCB and District Magistrate, Bijnor by e-mail for compliance.........."

उक्त आदेश के अनुपालन में प्रकरण की संयुक्त जांच हेतु जनपद स्तर पर निम्न अधिकारियों को निर्देशित किया जाता है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित उक्त आदेश के वादित प्रकरण का निरीक्षण कर संयुक्त निरीक्षण/कार्यवाही सम्बन्धी आख्या अविलम्ब अधोहस्ताक्षरी को प्रस्तुत करना सुनिश्चित करें, जिससे कि अनुपालन आख्या मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली को ससमय प्रेषित की जा सके।

1. उप जिलाधिकारी, तहसील-नगीना, जिला-बिजनौर।
2. जिला खनन अधिकारी, बिजनौर।
3. जिला कृषि अधिकारी, बिजनौर।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, बिजनौर।

8-7-22

(उमेश मिश्र)
जिलाधिकारी
बिजनौर

कार्यालय जिलाधिकारी, बिजनौर

पत्रांक- 384/M-43/अहलमद-2022   दिनांक- 08-7-2022

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. उप जिलाधिकारी, तहसील-नगीना, जिला-बिजनौर।
2. जिला खान अधिकारी, बिजनौर।
3. जिला कृषि अधिकारी, बिजनौर।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, बिजनौर।

जिलाधिकारी
बिजनौर

D.M. Sir file

Annexure-02

दूरभाष व फैक्सः (01342) 297424
ई-मेल :- robijnaur@uppcb.in

उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड

क्षेत्रीय कार्यालयः महर्षि दयानन्द नगर, निकट सैण्टमेरी स्कूल, आदमपुर-चक्कर रोड, बिजनौर-246701

सन्दर्भ सं0 : 377A/M-15/बिजनौर-2022 दिनांक : 02-7-2022

सेवा में,

मैसर्स मिलनसार ब्रिक वर्क्स
ग्राम-अबुल खैरपुर, तहसील-नगीना,
जिला-बिजनौर।

विषय-जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम-1974 की धारा-25/26 एवं वायु (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम-1981 की धारा-21 के अन्तर्गत बोर्ड से सहमति प्राप्त करने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का सन्दर्भ ग्रहण करने का कष्ट करें। आपके ईंट भट्ठे को इस कार्यालय के ऑनलाइन संदर्भ संख्या-36322/UPPCB/ Bijnore(UPPCBRO)/CTO/water/BIJNOR/2018 दिनांक-03.11.2018 के द्वारा सहमति जल निर्गत की गयी थी, जिसकी वैधता अवधि दिनांक-31.07.2021 तक थी एवं संदर्भ संख्या-36321/UPPCB/Bijnore(UPPCBRO)/CTO/air/BIJNOR/2018 दिनांक-30.10.2018 के द्वारा सहमति वायु निर्गत की गयी थी, जिसकी वैधता अवधि दिनांक-31.07.2021 तक थी। वर्तमान में आपके भटठे को संचालन हेतु उ0प्र0 प्रदूषण नियन्त्रण बोर्ड से Consolidated Consent to Operate प्राप्त नहीं है। ईंट भटठें का संचालन बोर्ड से बिना सहमति प्राप्त किए संचालित किया जाना उपरोक्त वर्णित अधिनियमों एवं पर्यावरण (संरक्षण) अधिनियम-1986 में वर्णित प्राविधानों का स्पष्ट उल्लघंन है एवं दंण्डनीय अपराध है।

अतः उपरोक्त परिपेक्ष्य में आपको निर्देशित किया जाता है कि अविलम्ब विभागीय वेव साइट http://niveshmitra.up.nic.in पर ऑनलाइन Consolidated Consent to Operate आवेदन कर सहमति प्राप्त किया जाना सुनिश्चित करें। अन्यथा उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम-1974 एवं वायु (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम-1981 के अन्तर्गत की गयी विधिक कार्यवाही का सम्पूर्ण उत्तरदायत्वि स्वयं ईट भटठा स्वामी का होगा।

भवदीय,

(बी0के0सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपिः-

1. जिलाधिकारी महोदय, बिजनौर को सादर सूचनार्थ प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त-7), उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवही हेतु प्रेषित।

क्षेत्रीय अधिकारी

Annexure-03

रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99

सत्यमेव जयते

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-22022022-233662
CG-DL-E-22022022-233662

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 140]	नई दिल्ली, मंगलवार, फरवरी 22, 2022/फाल्गुन 3, 1943
No. 140]	NEW DELHI, TUESDAY, FEBRUARY 22, 2022/PHALGUNA 3, 1943

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 22 फरवरी, 2022

सा.का.नि. 143(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) अधिनियम, 1986 का और संशोधन करते हुए निम्नलिखित नियम बनाती है:, अर्थात्:-

1. संक्षिप्त नाम और प्रारंभ :

(1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) संशोधन नियम, 2022 है।

(2) वे राजपत्र में उनके अंतिम प्रकाशन की तारीख से लागू होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 में, अनुसूची-I में, क्रम सं. 74 पर प्रविष्टि के स्थान पर निम्नलिखित प्रविष्टि को रखा जाएगा, अर्थात्: -

74"	ईंट भट्टे	चिमनी से उत्सर्जन में विविक्त पदार्थ	250 मिलीग्राम/एनएम3
		चिमनी की न्यूनतम ऊंचाई (भट्टों की वर्टिकल साफ्ट) - भट्टा क्षमता 30,000 ईंट प्रतिदिन से कम - भट्टा क्षमता 30,000 ईंट प्रति दिन के बराबर या अधिक	14 मीटर (लोडिंग प्लेटफॉर्म से कम से कम 7.5 मीटर) 16 मीटर (लोडिंग प्लेटफॉर्म से कम से कम 8.5 मीटर)

1259 GI/2022

		चिमनी की न्यूनतम ऊंचाई (भट्टों की वर्टिकल शाफ्ट के अलावा)	
		- भट्टा क्षमता 30,000 ईंट प्रतिदिन से कम	24 मीटर
		- भट्टा क्षमता 30,000 ईंट प्रति दिन के बराबर या अधिक	27 मीटर

टिप्पणियां :

1. सभी नए ईंट भट्टों को केवल ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट के साथ होने की या ईंट बनाने में ईंधन के रूप में पाइप्ड प्राकृतिक गैस के उपयोग की अनुमति दी जाएगी और इस अधिसूचना में निर्धारित मानकों का पालन करना होगा।

2. विद्यमान ईंट भट्टे जो ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट या ईंट बनाने में ईंधन के रूप में पाइप्ड प्राकृतिक गैस (पीएनजी) के उपयोग का पालन नहीं कर रहे हैं, उन्हें (क) गैर-प्राप्ति शहरों के 10 किमी के दायरे में स्थित भट्टों के मामले में एक वर्ष (जैसा कि केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा यथापरिभाषित) (ख) अन्य क्षेत्रों के लिए दो वर्ष की अवधि के भीतर ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट में परिवर्तित किया जाएगा या पीएनजी का उपयोग ईंट बनाने में ईंधन के रूप में किया जाएगा। इसके अतिरिक्त, ऐसे मामलों में जहां केन्द्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां ने रूपांतरण के लिए अलग से समय-सीमाएं निर्धारित की हैं, वहां ऐसे आदेश प्रभावी होंगे।

3. सभी ईंट भट्टे केवल अनुमोदित ईंधन जैसे कि पाइप्ड प्राकृतिक गैस, कोयला, ईंधन लकड़ी और/या कृषि अपशिष्टों का उपयोग करेंगे। पेट कोक, टायरों/प्लास्टिक/ख़तरनाक अपशिष्टों के उपयोग की अनुमति ईंट भट्टों को नहीं दी जाएगी।

4. उत्सर्जन की निगरानी के लिए केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित मापदंडों/रूपरेखा के अनुसार ईंट-भट्टे स्थायी सुविधा (पोर्ट होल और प्लेटफार्म) का निर्माण करेंगे।

5. विविक्त सामग्रियों (पीएम) के निष्कर्ष 4% CO_2 पर प्रसामान्य किए जाएंगे जो निम्नलिखित हैं:

   पीएम (सामान्य) = (पीएम(मापित) X 4%)/ (चिमनी में मापित CO_2 का %, मापित CO_2 के मामले में ≥ 4% कोई प्रसामान्यीकरण नहीं। चिमनी की ऊँचाई (मीटर में) भी $H= 14\ Q^{0.3}$ सूत्र (जहां Q kg/hr में SO_2 उत्सर्जन दर है) द्वारा परिकलित की जाएगी, और अधिकतम दो को काम में ले सकेंगे।

6. ईंट भट्टों को आवासों और फलों के बागों से 0.8 कि.मी. की न्यूनतम दूरी पर स्थापित किया जाना चाहिए। राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां आवास, जनसंख्या घनत्व, जल निकायों, संवेदनशील रिसेप्टर्स इत्यादि की निकटता का ध्यान रखते हुए स्थापित मापदंडों को सख्त बना सकते हैं।

7. किसी क्षेत्र में भट्टों की अधिक संख्या से बचने के लिए मौजूदा ईंट भट्टों से कम से कम एक किलोमीटर की दूरी पर ईंट भट्टों को स्थापित किया जाना चाहिए।

8. ईंट भट्टों को संबंधित राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां द्वारा निर्धारित उत्सर्जन प्रक्रिया/पलायक धूल उत्सर्जन नियंत्रण दिशा-निर्देशों का पालन करना होगा।

9. ईंट भट्टों से निकलने वाली राख को ईंट बनाने में उसी परिसर के अंदर ही इस्तेमाल किया जाएगा।

10. ईंट भट्टे में ईंट बनाने के लिए उपयोग की जाने वाली मिट्टी को निकालने के लिए संबंधित राज्य/संघ राज्य क्षेत्र के खनन विभाग सहित संबंधित प्राधिकरणों से सभी आवश्यक अनुमोदन प्राप्त किए जाएंगे।

11. ईंट भट्टा मालिक यह सुनिश्चित करेंगे कि कच्चे माल/ईंटों के परिवहन के लिए उपयोग की जाने वाली सड़के पक्की सड़कें हैं।

12. कच्चे माल/ईंटों के परिवहन के दौरान वाहनों को ढका जाएगा।"

[फा. सं. क्यू-15017/35/2007-सीपीडब्ल्यू]

नरेश पाल गंगवार, अपर सचिव

6. Brick kilns should be established at a minimum distance of 0.8 kilometre from habitation and fruit orchards. State Pollution Control Boards/Pollution Control Committees may make siting criteria stringent considering proximity to habitation, population density, water bodies, sensitive receptors, etc.

7. Brick kilns should be established at a minimum distance of one kilometre from an existing brick kiln to avoid clustering of kilns in an area.

8. Brick kilns shall follow process emission/fugitive dust emission control guidelines as prescribed by concerned State Pollution Control Boards/Pollution Control Committees.

9. The ash generated in the brick kilns shall be fully utilized in-house in brick making.

10. All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.

11. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.

12. Vehicles shall be covered during transportation of raw material/bricks".

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGAWAR, Addl. Secy.

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and lastly amended *vide* number G.S.R. 724(E), dated the 04th October, 2021.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054. ALOK KUMAR

Annexure-04 NBD-1/8

भूतत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश लखनऊ
Directorate of Geology & Mining, Government of Uttar Pradesh

Directorate Of Geology & Mining Uttar Pradesh

BRICKKILN DETAILS

Brick Kiln Name :	Milansaar brick works	Brick Kiln Owner Name :	Akaram
Brick Kiln Address :	gram shadipur, harganpur Bijnor	District Name :	BIJNOR
Tehsil Name :	Nagina	Village Name :	Abul Khairpur
Brick Kiln Type :	Simple	Brick Kiln Year :	2021-2022
Paya Count :	20	District Class :	A

BRICKKILN CHALLAN RECEIPT

Bank Ref. Number :	AKD210214499	Bank :	999
Status :	Success	Description :	Completed successfully.
Challan Number :	210214499	Challan Date :	08/11/2021
Regulating Fees :	148500		
Palothan Soil Fees :	14850	Application Fee :	2000
Interest Amount :	0	Amount Transacted :	165350

UP CYBER TREASURY RTGS/NEFT Remittance Information Form
Beneficiary Details

Beneficiary Details	
Beneficiary Account Number (to be entered as it appears)	SBPGACPABENAYX7
Amount	Rs. 165350
Amount In Words	One Lakh Sixty Five Thousand Three Hundred and Fifty Rupees only
Beneficiary Bank	State Bank of India
Beneficiary IFSC Code	SBIN0000INB
Name and Address	UP CYBER TREASURY
Beneficiary Reference No	AKD210214499

Instructions for remitting Bank:

a. This form is valid for remittance through non-SBI branches.
b. Beneficiary account no. is alpha-numeric and case sensitive. It should be entered as it appears above.
c. Amount to be remitted should not be higher or lesser and should be the same as shown above.

Note for Bidders'

a. Bidder should ensure that account no. entered during RTGS/NEFT remittance at any bank counter or Internet banking site is the same as it appears in this remittance form. Bidder should not truncate or add any other detail to the above account number.
b. No additional information like bidder name, company name, etc. should be entered in the account no. column along with account no. for RTGS/NEFT remittance.
c. Account to Account transfers or Cash payments are not allowed and are invalid mode of payments. Hence, this remittance form is to be used only for RTGS or NEFT payment
d. Bidder should ensure that tender document fees and EMD are remitted as per the instructions of e-tender portal. Amount to be remitted should not be higher or lesser and should be the same as shown above against Amount column. The remittance should be within the prescribed time date as per the terms and conditions specified in tender.
e. Please ensure the correctness of details inputted while remittance through RTGS/NEFT. Please also ensure that your banker keys in the Account Number (which is case sensitive) as displayed in this form. SBI and Merchant shall not be responsible for the transactions rejected due to incorrect details inputted.
f. For RTGS/NEFT transactions, Date and time at which payment is received in SBI would be relevant for the purpose of determining the issue as to whether payment was received in time or not. Therefore, bidders should make transactions well in advance so as to ensure that the payment reaches SBI before date and time for submission of tender.
g. Bids for which Payment is received after closing date/time for submission of tender/bid would be rejected and would not be considered for further processing. The payment would be returned back to the bank account from which the transaction was made.
h. Please obtain UTR no. from your remitting bank for your record/future reference.
i. Please note that this is only a remittance information form and not an acknowledgement of remittance.

In case the above points are not followed, the payment may be treated as invalid and the respective bid is liable to be rejected

Disclaimer

SBI does not have any control over third party websites and accepts no responsibility or liability for any of the material contained on those servers. You will be using such third party websites at your own risk and responsibility and SBI will not be responsible for any loss, damage, costs and charges, direct or indirect incurred by you, arising out of or in connection with your access to the external website or for any deficiency in the products and services of the third party or for the failure or disruption of the website of the third party.

SBI is not in any way liable for the contents of any linked websites or webpages. By integrating with an external website or web page, SBI shall not be deemed to endorse, recommend, approve, guarantee, indemnify or introduce any third parties or the services/products they provide on their websites. Please note SBI is only facilitating the online transaction and will not be a party to any contractual arrangements entered into between you and the provider of the external website unless otherwise expressly specified or agreed to by SBI.Such external websites are governed by their respective policies.

Registration Code:

310921220147

Unique Code By DMO:

698158698967

BrickKiln Name:

Milansaar brick works

BrickKiln_OwnerName:

Akaram

BrickKiln Address:

gram shadipur, harganpur Bijnor

Nationality:

Indian

Village Name:

Abul Khairpur

Tehsil Name:

Nagina

District Name:

BIJNOR

Gata No:

21

District Class:

A

BrickKiln Type:

Simple

Paya Count:

20

BrickKiln Year:

2021-2022

Regulating Fees:

148500

Palothan Soil Fees:

14850

Interest Amount:

0

Application Fee:

2000

Total Amount:

165350

Annexure-05

प्रेषक,

संख्या– 448/81–7–2020–39(पर्या)/2014 टी0सी0–1

संजय सिंह,
सचिव
उ0प्र0 शासन।

81-ADMH

सेवा में,

1– समस्त अपर मुख्य सचिव/प्रमुख सचिव/सचिव,
उ0प्र0 शासन।

2– समस्त मण्डलायुक्त/जिलाधिकारी,
उत्तर प्रदेश।

पर्यावरण, वन एवं जलवायु परिवर्तन अनु0–7 लखनऊः दिनांकः 01 मई, 2020

विषय–पर्यावरणीय अनापत्ति की अनिवार्यता में छूट के निर्णय के संबंध में।

महोदय,

उपरोक्त विषय के संबंध में मुझे यह कहने का निदेश हुआ है कि पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा निर्गत ई0आई0ए0 अधिसूचना 2006 (यथासंशोधित) सपठित अधिसूचना सं0–1224 (अ) दिनांक 28–03–2020 के परिशिष्ट–9 में निम्न क्रियाकलापों को पूर्व पर्यावरणीय सहमति की अपेक्षा से छूट प्रदान की गई है :–

1. मैनुअल खनन द्वारा साधारण मिट्टी या बालू की कुम्हारों द्वारा मिटटी के घडे,लैम्प, खिलौने,आदि बनाने के लिए उनकी प्रथाओं के अनुसार निकासी।
2. मैनुअल खनन द्वारा मिट्टी की टाइलें बनाने द्वारा जो मिट्टी की टाइलें बनाते हैं, के लिए साधारण मिटी या बालू की निकासी।
3. किसानों द्वारा बाढ के पश्चात् कृषि भूमि से बालू के जमाव को हटाना।
4. ग्राम पंचायत में अवस्थित स्रोतों से बालू और साधारण मिटटी को वैयक्तिक उपयोग या ग्राम में समुदाय कार्य के लिए प्रथा के अनुसार खनन।
5. सामुदायिक कार्य जैसे ग्रामीण तालाबों या टैंकों से गाद हटाना, महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार और गारंटी स्कीमों, अन्य सरकारी स्कीमों, प्रायोजित तथा सामुदायिक प्रयासों द्वारा ग्रामीण सड़कों, तालावों या बांधों का संनिमार्ण।
6. सडक, पाइपलाइन, आदि जैसे रेखीय परियोजनाओं के लिए साधारण मिटटी की निकासी, निष्कासन या प्रयोग करना।
7. बांधों,तालावों, मेडों, बैराजों, नदी और नहरों की उनके अनुरक्षित तथा आपदा प्रबंधन के प्रयोजन के लिए तलमार्जन और गाद निकालना।
8. गुजरात में गुजरात सरकार की तारीख 14 फरवरी, 1990 की अधिसूचना सं0–जीयू/90(16)/एमसीआर–2189(68)/5–सीएयएच द्वारा बंजारा और ओड द्वारा बालू के पारंपरिक उपजीविका कार्य।
9. पारंपरिक समुदाय द्वारा अंतर ज्वारीय क्षेत्र के भीतर चूने के गोलों (मृत भू– पटल), पवित्र स्थानों, आदि के मैनुअल निकासी।
10. सिंचाई या पेयजल के लिए कुओं की खुदाई।
11. यथास्थिति, ऐसे भवनों की नींव के लिए खुदाई जिनके लिए पूर्व पर्यावरणीय अनापत्ति अपेक्षित नहीं है।

निदेशक (F/R)

12. जिला कलेक्टर या जिला मजिस्ट्रेट या किसी अन्य सक्षम प्राधिकारी के आदेश पर किसी नहर, नाला, ड्रेन, जल निकाय, आदि में होने वाली दरार को भरने के लिए साधारण मिट्टी या बालू का उत्खनन ताकि किसी आपदा या बाढ़ जैसी स्थिति से निपटा जा सके।

13. "ऐसे क्रियाकलाप, जिन्हें राज्य सरकार द्वारा विधान या नियमों के अधीन गैर खननकारी क्रियाकलाप के रूप में घोषित किया गया है।"

2– भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन द्वारा निर्गत अधिसूचना सं0–3204/86–2014–278–2011 दिनांक 22–10–2014 (उ0प्र0 उप खनिज परिहार नियमावली 37वाँ संशोधन 2014) में किये गये प्राविधानों के अधीन यह उल्लेख किया गया है कि:–

"ईट एवं मिटटी के बर्तन बनाने हेतु हस्तसंचालन से खुदाई द्वारा अथवा हस्तसंचालन से साधारण मृदा, समान्य मिट्टी को निकालने की किया, खनन संक्रियाओं के अर्न्तगत नहीं आएगी, प्रतिबन्ध यह है कि ऐसी खुदाई अथवा खनन के फलस्वरूप उत्पन्न गड्डों की गहराई 02 मीटर से अधिक नहीं होगी"

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा निर्गत उपरोक्त ई0आई0ए0 अधिसूचना दिनांक 28–3–2020 में उल्लिखित कियाकलापों में छूट के अन्तर्गत उ0प्र0 उप खनिज परिहार नियमावली (37वाँ संशोधन) 2014 के प्राविधानों के अनुसार ईट बनाने हेतु हस्तचालित विधि से 02 मीटर की गहराई तक साधारण मृदा/सामान्य मिट्टी की खुदाई के लिये पूर्व पर्यावरणीय सहमति की आवश्यकता नहीं होगी।

3– अतः पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा निर्गत उक्त अधिसूचना दिनांक–28.03.2020 का अनुपालन सुनिश्चित करने का कष्ट करें।

(संजय सिंह)
सचिव।

संख्या–446(1)/81–7–2020–39(पर्या)/2014 टी0सी0–1, तद्दिनांक।

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. निदेशक, पर्यावरण, उ0प्र0, लखनऊ।
2. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. गार्ड फाइल।

आज्ञा से,

(भारत प्रसाद)
अनु-सचिव।

(Annexure-6)

Photographs during Joint Inspection dated.-23-07-2022 in the Matter of O.A. NO.-359/2022 Rafhat Naeem Siddiqui V/S State of Uttar Pradesh.

SDM. M Husain AEE, UPPCB RO. (IWD) DAO